

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16742/2018

(Arising out of impugned judgment and order dated 09-10-2017 in SA No. 520/2011 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DILEEP SHARMA & ORS.

Respondent(s)

(IA No. 177410/2018 - EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 29924/2018 (XI)

(FOR ADMISSION and I.R. and IA No.122963/2018-CONDONATION OF DELAY IN FILING and IA No.122964/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.122965/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 333/2019 (XI)

(IA No. 150211/2018 - EXEMPTION FROM FILING O.T.

IA No. 123823/2018 - EXEMPTION FROM FILING O.T.

IA No. 22678/2019 - EXEMPTION FROM FILING O.T.

IA No. 150210/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 123822/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 22675/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 23371/2018 (XI)

SLP(C) No. 16744/2018 (XI)

SLP(C) No. 16749/2018 (XI)

SLP(C) No. 16743/2018 (XI)

SLP(C) No. 16746/2018 (XI)

SLP(C) No. 16752/2018 (XI)

SLP(C) No. 16750/2018 (XI)

SLP(C) No. 16748/2018 (XI)

SLP(C) No. 25245/2018 (XI)

Date : 13-02-2024 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA**

For Petitioner(s) Mr. Ravindra Raizada, A.A.G.
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For Respondent(s) Mr. Gaurav Agarwal, Sr. Adv.
Mr. T. Mahipal, AOR
Mr. Daleep Dhyani, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Suraj Singh, Adv.
Mr. Bhuwan Chandra, Adv.

Mr. Mukul Kumar, AOR

Mr. P. I. Jose, AOR
Mr. James P. Thomas, Adv.
Mr. Ravi Sagar, Adv.
Mr. Remish Lakra, Adv.
Mr. Hira Lal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

Hearing be expedited.

**(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS**

**(KAMLESH RAWAT)
ASSISTANT REGISTRAR**